

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

FOURTEENTH HARYANA VIDHAN SABHA

DURING

THE FIRST (NOVEMBER) SESSION, 2019

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

NOVEMBER, 2019

PREFACE

The following pages contained Resume of Business transacted by the Fourteenth Vidhan Sabha during its First Session held from 04th November, 2019 to 06th November, 2019 togetherwith the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2020

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.
As on 6th November, 2019.

SPEAKER

Shri Gian Chand Gupta

CHIEF MINISTER

Shri Manohar Lal

DEPUTY CHIEF MINISTER

Shri Dushyant Chautala

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA
AS ON 6TH NOVEMBER, 2019.

1. Hon'ble Speaker	01
2. Bharatiya Janata Party	39
3. Indian National Congress Party	31
4. Jannayak Janta Party	10
5. Indian National Lok Dal	01
6. Haryana Lokhit Party	01
7. Independent	07

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA.**

The Term of Thirteenth Haryana Vidhan Sabha expired on 3rd November, 2019.

The Fourteenth Haryana Vidhan Sabha was constituted on the 25th October, 2019 vide Notification No. 308/HAR-LA/2019, issued by the Election Commission of India under section 73 of the Representation of People Act,1951.

The Fourteenth Haryana Vidhan Sabha was summoned to meet for its First Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 4th November, 2019, by an order of the Governor dated the 30th October, 2019, and was adjourned sine-die after transacting the business entered on the order paper for 6th November, 2019. It was prorogued by an order of the Governor dated the 6th November, 2019.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY THE FOURTEENTH HARYANA VIDHAN SABHA DURING ITS FIRST SESSION HELD FROM 4TH NOVEMBER, 2019 TO 6TH NOVEMBER, 2019.

Dated	Programme
1.	2.
4 th November, 2019 (2.00 P.M to 3.57 P.M.)	1. Oath Affirmation by the Members 2. Election of Speaker 3. Announcement regarding Election of Deputy Speaker Under Rule 10 (i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker announced that he would declare the date in connection with the election of the Deputy Speaker later on.
5 th November, 2019 (10.30 A.M..)	Governor's Address to the Members of the Haryana Vidhan Sabha.
5 th November, 2019 (11.30 A.M. to 5.25 P.M.)	1. Laying of a copy of the Governor's Address on the Table of the House by the Speaker. 2. Obituary References (For details see under the heading 'References'). 3. <u>MOTION UNDER RULE 121.</u> "That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in-so-far as they relate to the constitution of the :- i) Committee on Public Accounts; ii) Committee on Estimates; iii) Committee on Public Undertakings; and iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes & Backward Classes, for the remaining period of the year 2019-2020 be suspended. "That this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the remaining period of the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House". (Carried) 4. MOTION UNDER RULE 121 FOR THE SUSPENSION OF RULE 10 " That provision of Rule 10 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the election of Deputy Speaker."
	5. Discussion on the Governor's Address. 6. Resumption of discussion on the Governor's Address and Voting on Motion of Thanks.
6 th November, 2019 (10.00 A.M. to 10.26 A.M.)	1. Motion under Rule 15 regarding exemption of the day's proceedings from the provisions of the Rule "Sittings of the Assembly", indefinitely. (Carried)

2. Motion under Rule 16 regarding adjournment of the Assembly Sine-die.

(Carried)

3. **LEGISLATIVE BUSINESS:-**

Bills introduced/considered and passed-

(i) The Haryana Service of Engineers, Group A, Public Works (Building and Roads) Department (Amendment) Bill, 2019.

(ii) The Haryana Goods and Services Tax (Amendment) Bill, 2019.

PANEL OF CHAIRPERSONS

On the 4th November, 2019 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for November Session, 2019 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Aseem Goel Naneola, M.L.A.
 2. Smt. Seema Trikha, M.L.A.
 3. Shri Jagbir Singh Malik, M.L.A.
 4. Shri Randhir Singh Gollen, M.L.A.
-

ELECTION OF THE SPEAKER

The Haryana Vidhan Sabha elected Shri Gian Chand Gupta, M.L.A. as Speaker in its meeting held on 4th November, 2019.

Announcement Regarding Election of Deputy Speaker

(i) The Hon'ble Speaker made an announcement in the House in its first sitting held on 4th November, 2019 as under :-

“Under Rule 10(i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker announced that he would declare the date in connection with the election of the Deputy Speaker later on.”

(ii) The Motion under Rule 121 and carried for the suspension of Rule 10 moved by Shri Anil Vij, M.L.A. in the House held on 5th November, 2019 as under:-

“That the provision of Rule 10 of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the election of Deputy Speaker.”

GOVERNOR'S ADDRESS

The Governor addressed the Vidhan Sabha on Tuesday, the 5th November, 2019 at 10.30 A.M.

The Speaker reported the fact and laid a copy of the Address before the Sabha at its sitting held on 5th November, 2019 at 11.30 A.M.

The Motion of Thanks on the Governor's Address was moved on the 5th November, 2019 by Shri Kanwar Pal, MLA and Seconded by Shri Ishwar Singh MLA.

The motion was discussed:-

On 5th November, 2019
for 270 minutes

(Treasury 177 minutes and Opposition 84 minutes and
Independent 9 minutes)

Twenty Three members took part in the discussion, Ten members from Treasury Benches including the Chief Minister speaking for 177 minutes, Ten members from Opposition speaking for 84 minutes and Three members Independent speaking for 9 minutes.

The Motion was put before the House on the 5th November, 2019 and was carried.

The Motion of Thanks, as passed by the House, was communicated by the Speaker to the Governor on the 5th November, 2019.

REFERENCES

References to the deaths of late:-

1. Smt. Sushma Swaraj, former Union Minister.
 2. Shri Arun Jaitley, former Union Minister.
 3. Shri Devi Dass, former Member of Haryana Legislative Assembly.
 4. Freedom Fighters of Haryana.
 5. Martyrs of Haryana.
 6. Others
- were made on the 5th November, 2019, by the Chief Minister.

The Deputy Minister also Spoke

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, spoke.

Shri Ranjit Singh, an Independent Member, spoke.

Smt. Geeta Bhukkal, a Member of the Indian National Congress Party, also spoke for a while. She also made a suggestion that the name of Shri Raj Kapoor, Deputy Commandant, I.T.B.P. R/O Village Khetawas of Jhajjar Constituency may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Smt. Sushma Swaraj, Former Union Minister.	Shri Swaraj Kaushal H/o Late Smt. Sushma Swaraj, former Union Minister, C-7, Civil Lines, Prof. Colony, Bhopal, Madhya Pradesh.
2.	Shri Arun Jaitley, former Union Minister	Smt. Sangeeta Jaitley W/o Late Shri Arun Jaitley, former Union Minister, 42/B, Bansidhar Society, Jawahar Nagar, Vasna Bhattha, Paldi, Ahmedabad-380007, Gujarat.
3.	Shri Devi Dass, former Member of Haryana Legislative Assembly	Smt. Chander Bhaga W/o Late Shri Devi Dass, former Member of Haryana Legislative Assembly, H.No. 1106/11, Hem Nagar, Sonipat.
4.	Freedom Fighters of Haryana	
	Shri Amilal, Village Meerpur, District Rewari.	Smt. Savitri Devi W/o Late Shri Amilal, Village Meerpur, District Rewari.
5.	Martyrs of Haryana.	
(i)	Major Virender, Village Khairani, District Mahendragarh.	Smt. Mamta W/o Late Major Virender, Village Khairani, District Mahendragarh.

(ii)	Captain Inderjeet, Amala Cantt, District Ambala.	Smt. Harmeet Kaur W/o Late Captain Inderjeet, H.No. 107, Nasseb Bagh, near Shyam Nagar Gurudwaara, Ambala Cantt., District Ambala.
(iii)	Havildar Lilaram, Village Berla, District Charkhi Dadri.	Smt. Seema Devi W/o Late Havildar Lilaram, Village Berla, District Charkhi Dadri.
(iv)	Havildar Khursid Ahmed, Village Raipuri, District Nuh.	Smt. Jahida W/o Late Havildar Khursid Ahmed, Village Raipuri, District Nuh.
(v)	Lance Naik Krishan Kumar, Village Kheri Khummar, District Jhajjar.	Smt. Jyoti W/o Late Lance Naik Krishan Kumar, Village Kheri Khummar, District Jhajjar.
(vi)	Sepoy Satish Kumar, Village Kilrod, District Jhajjar.	Smt. Yogesh Kumari W/o Late Sepoy Satish Kumar, Village Kilrod, District Jhajjar.
(vii)	Sepoy Sandeep Kumar, Village Kaliawas, District Jhajjar.	Smt. Manisha W/o Late Sepoy Sandeep Kumar, Village Kaliawas, District Jhajjar.
(viii)	Sepoy Sunil Kumar, Village Rajupur, District Gurugram.	Smt. Sapna Yadav W/o Late Sepoy Sunil Kumar, Village Rajupur, District Gurugram.
(ix)	Sepoy Randeep, Village Haryoli, District Ambala.	Smt. Anju W/o Late Sepoy Randeep, Village Haryoli, District Ambala.
(x)	Shri Raj Kapur, Deputy Commandant, ITBP, IT Cell Delhi, Village Khetawas, District Jhajjar.	Smt. Sheela Devi W/o Shri Raj Kapur, Deputy Commandant, ITBP, IT Cell Delhi, Nanda Enclave, B-Block, RZ-55, Gopal Nagar, Nazafgarh, New Delhi-110043.
8.	Common	
(i)	Smt. Sneh Lata, wife of Chaudhary Om Prakash Chautala, former Chief Minister, Haryana.	Chaudhary Om Prakash Chautala, former Chief Minister, Haryana H/o Late Smt. Sneh Lata, Teja Khera Farm House, Village Chautala, District Sirsa.
(ii)	Smt. Vidyavati, sister-in-law of Shri Sri Krishan Hooda, MLA.	Shri Sri Krishan Hooda, MLA, brother-in-law of Late Smt. Vidyavati, near Shubham Hotel, Rohtak Road, Gohana, District Sonapat.
(iii)	Shri Sher Singh, uncle of Shri Om Prakash Yadav, MLA	Shri Om Prakash Yadav, MLA, nephew of Late Shri Sher Singh, Krishna Tower Moh Kharkhari, TV Tower Road, Narnaul, District Mahendragarh.
(iv)	Shri Dalchand Rawat, grandfather of Shri Kehar Singh Rawat, Ex-MLA.	Shri Kehar Singh Rawat, Ex-MLA, grandson of Shri Dalchand Rawat, Village Nangal Jat, District Palwal.
(v)	Shri Sukhi Ram, father of Shri Rajdeep Singh, Ex- MLA.	Shri Rajdeep Singh, Ex-MLA, S/o Shri Sukhi Ram, Gandhi Nagar, Ward No. 7, Charkhi Dadri.

LEGISLATION

The Sabha considered the Legislative Business on the 06.11.2019.
The Sabha passed Two Bills (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches	Time taken in minutes	Amendment Proposed T- O- I	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I	T- O- I	T- O- I	T- O- I			
1.	2	3	4	5	6	7	8	9	10	11	12
1.	The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019.	Deputy Chief Minister	06.11.2019	06.11.2019	- 1 -	- 1 -	- - -	- - -	- - -	5	06.11.2019
2.	The Haryana Goods and Services Tax (Amendment) Bill, 2019.	Deputy Chief Minister	06.11.2019	06.11.2019	- - -	- - -	- - -	- - -	- - -	2	06.11.2019

T – Treasury
O- Opposition
I- Independent

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING NOVEMBER SESSION, 2019.

1. The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019. (Bill No. 33-HLA of 2019) (Introduced and passed on 6th November, 2019).

This Bill seeks to amend the principal Act with a view to provide that there shall be a common cadre for promotion to the post of Engineer-in-Chief and there shall be separate post of Chief Engineer (Electrical) for Electrical cadre and Chief Engineer (Mechanical) for Mechanical cadre and same shall be filled up by the Committee constituted under section 8 on the basis of seniority-cum-merit. The seniority shall be determined by the length of Service on the post of Superintending Engineer in their respective cadre.

The officers promoted, recruited or appointed, in the Buildings and Roads Branch now called Public Works (Buildings and Roads) Department, prior to the notification of this Act shall continue to be governed and regulated by the Haryana Service of Engineer, Class I, Public Works Department (Buildings and Roads Branch), (Public Health Branch) and (Irrigation Branch) respectively Act, 1995 (20 of 1995).

This Act come into force on the 4th November, 2010 and shall apply to the persons who are members of the Service and have been appointed on or after the 4th November, 2010.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2019. (Bill No. 34-HLA of 2019) (Introduced and passed on 6th November, 2019).

This Bill seeks to amend the principal Act with a view to provide for certain provisions for smooth transition of existing taxpayers to new goods and services tax regime. However, the new tax regime had faced certain difficulties. One of the major inconveniences caused to the taxpayers, especially small and medium enterprises, was the process of filing return and payment of tax under the Goods and Services Tax laws. The taxpayers also faced problems on account of disbursal of refunds wherein they had to approach both the Central and State Authorities. Similarly, problems were also faced in taking refund if tax was deposited under wrong head. In order to implement the new return filing system, and also to overcome the above difficulties.

RESOLUTIONS

(I) NON-OFFICIAL

1.	Number of notice received	Treasury	-
		Opposition-	-
2.	Number admitted	Treasury-	-
		Opposition-	-
3.	Number disallowed	Treasury-	-
		Opposition-	-
4.	Number lapsed	Treasury-	-
		Opposition-	-
5.	Referred back	Treasury-	-
		Opposition-	-
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot		-
9.	Number of ballot held		-
10.	Date on which ballot held		
11.	Date on which business other Than Government business was Transacted		-

PAPERS PRESENTED/LAID/RELAID

Sr. No.	By Whom presented/laid/relaid	Date on Which presented/laid/relaid	Subject
1	2	3	4
1.	Speaker	4 th November, 2019	The Governor's Address under Rule 18 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly.
2.	-Ditto-	5 th November, 2019	Election Commission of India Notification No. 308/HAR-LA/2019, dated the 25 th October, 2019, issued under Section 73 of the Representation of the People Act, 1951.
3.	Secretary	-Ditto-	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Session held in February-March, 2017, March, 2018, February, 2019 & August, 2019 and have since been assented to by the President/Governor.
4.	THE DEPUTY CHIEF MINISTER	-Ditto-	to lay on the Table the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Ordinance, 2019.(Haryana Ordinance No. 2 of 2019)
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

175.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 st September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 st September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

191.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

207.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
220.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
222.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

223.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
225.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
233.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
238.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

239.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
241.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
246.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
254.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

255.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
256.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
257.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
258.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
259.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.72/GST-2, dated the 1 st August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
260.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
261.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
262.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 5 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
263.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 22 nd August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
264.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 28 th August, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
265.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 4 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
266.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 6 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
267.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 9 th September, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
268.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
269.	THE DEPUTY CHIEF MINISTER	5 th November, 2019	to lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
270.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

271.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
272.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
273.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
274.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
275.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
276.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
277.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.90/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
278.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
279.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
280.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 1 st October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
281.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
282.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 24 th October, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	04.11.2019	श्रीमती किरण चौधरी, विधायक	प्रदूषण की गंभीर समस्या का समाधान करने बारे।	ध्यानाकर्षण सूचना संख्या 1 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है और माननीय सदस्य राज्यपाल महोदय के अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकती है।
2	04.11.2019	Shri Chiranjeev Rao, MLA	Regarding Pollution in National Capital region for the past 10 days.	Calling Attention No. 2 has been disallowed by the Hon'ble Speaker and the ample opportunity to raise your matter at the time of discussion on the Governor's Address.
3.	04.11.2019	Shri Chiranjeev Rao, MLA	Regarding distress sale of Paddy in District Rewari.	Calling Attention No. 3 has been disallowed by the Hon'ble Speaker and the ample opportunity to raise your matter at the time of discussion on the Governor's Address.
4.	04.11.2019	Shri Chiranjeev Rao, MLA	Regarding distress sale of Cotton in Anaj Mandis of Haryana.	Calling Attention No. 4 has been disallowed by the Hon'ble Speaker and the ample opportunity to raise your matter at the time of discussion on the Governor's Address.
5.	04.11.2019	Shri Chiranjeev Rao, MLA	Regarding use of drugs in Haryana harming the future of youth of Haryana.	Calling Attention No. 5 has been disallowed by the Hon'ble Speaker and the ample opportunity to raise your matter at the time of discussion on the Governor's Address.
6.	05.11.2019	श्रीमती किरण चौधरी, विधायक	किसानों का कर्जा माफी बारे।	ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:- 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
7.	05.11.2019	श्रीमती किरण चौधरी, विधायक	सरकारी एजेंसियों द्वारा धान एवं कपास फसल का न्यूनतम समर्थन मूल्य किसानों को ना दिए जाने बारे।	ध्यानाकर्षण सूचना संख्या 7 माननीय अध्यक्ष महोदय द्वारा अस्वीकृत कर दी गई है और माननीय सदस्य राज्यपाल महोदय के अभिभाषण की चर्चा के दौरान उक्त विषय पर चर्चा कर सकती है।

COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members						Time taken in minute by Ministers/Members					
Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition			Members of Treasury Benches (Excluding Ministers)	Ministers	Independents	Members of Opposition		
			H.L.P.	I.N.C.	I.N.L.D.				H.L.P.	I.N.C.	I.N.L.D.
1	2	3	4	5	6	8	9	10	11	12	13
7 (32%)	2 (9%)	3 (14%)	-	9 (41%)	1 (4%)	81 (30%)	93 (35%)	9 (3%)	-	59 (22%)	25 (10%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
- ii) Questions Hour has been excluded from the statement.
- iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
- iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.

FIGURES RELATING TO QUESTIONS

Sr. No.		
1.	Total number of sittings of the Sabha	3
2.	Number of total questions (Starred/Un-starred) received.	NIL
3.	Number of Short Notice questions received.	NIL
4.	Total number of sittings at which questions hour was dispensed with/ not held.	NIL
5.	Total number of Members from whom notice were received.	NIL
6.	Total number of questions to which oral answers were given	NIL
7.	Largest number of questions orally answered on any one day.	NIL
8.	Least number of questions orally answered on any one day.	NIL
9.	Total number of Starred questions converted into Un-starred questions.	NIL
10.	Total number of Un-starred questions replied to	NIL
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	NIL
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	NIL
13.	Total number of statements in replies to questions supplied to the member concerned.	NIL

QUESTIONS STATEMENTS

	No. of Notice Received	Admitted	No. referred Back	No. Converted	No. Disallowed	No. Bracket	Number Lapsed	Number Not put	Number postponed	Number answered	Number of Question Deemed to Have been Answered	Number of Supplementaries
Starred	-	-	-	-	-	-	-	-	-	-	-	-
Un- starred	-	-	-	-	-	-	-	-	-	-	-	-
Short - notices	-	-	-	-	-	-	-	-	-	-	-	-

QUESTIONS STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED NOT PUT/POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED
04-11-2019	-	-	-	-	-
05-11-2019	-	-	-	-	-
06-11-2019	-	-	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
04-11-2019	-	-	-	-	-	-	-
05-11-2019	-	-	-	-	-	-	-
06-11-2019	-	-	-	-	-	-	-

Walk out

Sr. No.	Date	Member walking out	Reason
1.	06.11.2020	A Member from the Indian National Lok Dal, Present in the House.	Shri Abhay Singh Chautala, a member from the Indian National Lok Dal, Present in the House, staged a walk out as a protest against not satisfying with the clarification given by the Chief Minister in regard to releasing the imprisoned persons who were arrested during Jat reservation agitation.

APPENDIX
BULLETINS

(Containing brief record of the sittings of the Fourteenth Vidhan Sabha held during the
Ist (November, Session 2019)

BULLETIN NO. 1
Monday, the 4th November, 2019
(from 2.00 P.M. to 3.57 P.M.)

I. ANNOUNCEMENTS BY THE SECRETARY

The Secretary informed the House that the Governor:-

- (i) In exercise of the powers vested in him by Article 180 (1) of the Constitution of India has appointed Dr. Raghuvir Singh Kadian, M.L.A. as Acting Speaker of the Haryana Vidhan Sabha; and
- (ii) In exercise of the powers conferred on him by Article 188 of the Constitution of India, has appointed the Acting Speaker, Haryana Legislative Assembly, to be the person before whom every Member of the Haryana Legislative Assembly shall, before taking his/her seat, make and subscribe oath/affirmation.

II. OATH/AFFIRMATION BY THE MEMBERS

The Acting Speaker congratulated all the Members on their being elected as Members of the Haryana Vidhan Sabha and also welcomed them to the august House. He announced that the oath/affirmation would be made and subscribed by the Members in the following order as per the call of the Secretary:-

- (i) Chief Minister;
- (ii) Deputy Chief Minister;
- (iii) Lady Members; and

(iv) Other Hon'ble Members districts-wise alphabetically in alphabetical order.

Thereafter, 89 Members of the Sabha present in the House, were sworn in, one by one.

III. WELCOME TO THE PRESIDENT OF INDIAN NATIONAL CONGRESS PARTY, HARYANA STATE/ FORMER MINISTERS OF HARYANA AND FORMER MEMBER OF HARYANA VIDHAN SABHA.

During the course of oath/affirmation by the Members:-

- (i) the Acting Speaker, on behalf of the House, welcomed Kumari Selja, President of Indian National Congress Party, Haryana State, Capt. Ajay Singh Yadav and Shri Ram Kishan Gurjar, former Ministers of Haryana and Shri Nishan Singh, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Acting Speaker, on behalf of the House, welcomed Shri Ajay Singh Chautala, Former Member of Parliament and former Member of Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

IV. ELECTION OF SPEAKER

At 3.24 P.M, The Chief Minister moved-

That Shri Gian Chand Gupta, a Member of the Haryana Legislative Assembly, who is present in the House, do take the Chair as Speaker of the Assembly.

The motion was seconded by the Deputy Chief Minister.

There being no other proposal, the Acting Speaker declared Shri Gian Chand Gupta unanimously elected as Speaker at 3.26 P.M. and requested him to take the Chair.

(Shri Gian Chand Gupta, escorted by the Chief Minister, the Deputy Chief Minister, Leader of the Opposition, Shri Anil Vij and Shri Kanwar Pal, Members from the Treasury Benches, occupied the Chair).

V. CONGRATULATORY SPEECHES

The Chief Minister, Shri Bhupinder Singh Hooda, Leader of the Opposition, Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, Smt. Kiran Choudhry and Shri Varun Chaudhary, Members from the Indian National Congress Party and Shri Randhir Singh Gollen, an Independent Member, made congratulatory speeches.

The Speaker, while thanking the members, made some observations.

VI. ANNOUNCEMENT REGARDING THE RECOGNITION OF LEADER OF THE OPPOSITION

During the course of congratulatory speeches, the Speaker announced that Shri Bhupinder Singh Hooda, Leader of the Indian National Congress Legislature Party, recognized as the Leader of the Opposition in the Haryana Vidhan Sabha.

VII. ANNOUNCEMENT REGARDING ELECTION OF DEPUTY SPEAKER

Under Rule 10 (i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker announced that he would declare the date in connection with the election of the Deputy Speaker later on.

The Speaker further announced that as the Governor is to address the House at 10.30 A.M. tomorrow i.e. 5th November, 2019 and the House is adjourned till immediately half an hour after the conclusion of the Governor's Address.

The Sabha then adjourned till 10.30 A.M. on Tuesday the 5th November, 2019.

BULLETIN NO. 2
Tuesday, the 5th November, 2019
(from 11.30 A.M. to 5.25 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 5th November, 2019 at 10.30 A.M. under Article 176 (1) of the Constitution.

A copy of the Address was laid on the Table of the House.

II. ANNOUNCEMENT BY THE SPEAKER

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following Members to serve on the Panel of Chairpersons:-

1. Shri Aseem Goyal, M.L.A.
2. Smt. Seema Trikha, M.L.A.
3. Shri Jagbir Singh Malik, M.L.A.
4. Shri Randhir Singh Gollen, M.L.A.

III. PAPER LAID ON THE TABLE OF THE HOUSE

The Speaker laid a copy of the Election Commission of India Notification No. 308/HAR-LA/2019, dated the 25th October, 2019 issued under Section 73 of the Representation of the People Act, 1951 on the Table of the House.

IV. ANNOUNCEMENT BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in February-March, 2017,

March 2018, February 2019 and August, 2019 and have since been assented to by the
*President/Governor:-

February-March Session, 2017

*The PEPSU Tenancy and Agricultural Lands (Haryana Amendment) Bill, 2017.

March Session, 2018

The Haryana Urban Development Authority (Amendment) Bill, 2018.

February Session, 2019

The Haryana Municipal Entertainment Duty Bill, 2019.

August Session, 2019

1. The Haryana Appropriation (No. 3) Bill, 2019.
2. The Haryana Gauvansh Sanrakshan and Gausanvardhan (Amendment) Bill, 2019.
3. The Haryana Municipal (Second Amendment) Bill, 2019.
4. The Haryana Municipal Corporation (Second Amendment) Bill, 2019.
5. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019.
6. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019.

V. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Smt. Sushma Swaraj, former Union Minister.
 2. Shri Arun Jaitley, former Union Minister.
 3. Shri Devi Dass, former Member of Haryana Legislative Assembly.
 4. Freedom Fighter of Haryana.
 5. Martyrs of Haryana.
 6. Others.
- and spoke for 08 minutes.

The Deputy Chief Minister also spoke for 2 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 7 minutes.

Shri Abhey Singh Chautala, Member of the Indian National Lok Dal spoke for 3 minutes.

Shri Ranjit Singh, an Independent Member also spoke for 2 minutes.

Smt. Geeta Bhukkal, a Member of the Indian National Congress Party, also spoke for a while. She also made a suggestion that the name of Shri Raj Kapoor, Deputy Commandant, I.T.B.P. r/o village Khaitawas of Jhajjar Constituency may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 4 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

VI MOTION UNDER RULE 121

Shri Anil Vij, M.L.A. moved -

That the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the-

- (i) Committee on Public Accounts;
 - (ii) Committee on Estimates;
 - (iii) Committee on Public Undertakings; and
 - (iv) Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes
- for the remaining period of the year 2019-20 be suspended.

He also moved-

"That this House authorizes the Speaker, Haryana Vidhan Sabha to nominate the Members of the aforesaid Committees for the remaining period of the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House."

The motion was put and carried.

VII. WELCOME TO THE FORMER DEPUTY SPEAKER OF HARYANA VIDHAN SABHA, FORMER MEMBER OF HARYANA VIDHAN SABHA AND FORMER CHAIRMAN OF HARYANA PUBLIC SERVICE COMMISSION.

The Chief Minister on behalf of the House, welcomed Shri Gopi Chand Gahlot, former Deputy Speaker of Haryana Vidhan Sabha, Shri Subhash Barala, former Member of Haryana Vidhan Sabha and Shri K.C. Bangar, former Chairman of Haryana Public Service Commission, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

VIII. MOTION UNDER RULE 121 FOR THE SUSPENSION OF RULE 10

Shri Anil Vjj, M.L.A. moved -

"That the provision of Rule 10 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended in its application to the election of Deputy Speaker."

The motion was put and carried

IX. PAPERS LAID /RE-LAID ON THE TABLE OF THE HOUSE.

The Deputy Chief Minister laid papers at Sr. No. 1 and from Sr. Nos. 255 to 279 and re-laid from Sr. Nos. 2 to 254.

X. INTIMATION REGARDING INVITATION RECEIVED FROM THE SPEAKER, PUNJAB VIDHAN SABHA FOR THE SPECIAL COMMEMORATIVE SESSION OF PUNJAB VIDHAN SABHA ON THE OCCASION OF 550TH PRAKASH PAUV OF GURU NANAK DEV JI.

The Speaker informed the House that he has received a letter from Rana K.P.Singh, Hon'ble Speaker of Punjab Vidhan Sabha in which he has mentioned that all the Members of the Haryana Vidhan Sabha are invited to participate the special Commemorative Session of Punjab Vidhan Sabha which is to be held on 6th November, 2019 from 10.45 A.M. to 1.00 P.M. on the occasion of 550th Prakash Purv of Shri Guru Nanak Dev Ji. He further informed the House that the Hon'ble Vice President of India Shri Venkaiah Naidu Ji and former Prime Minister Dr. Manmohan Singh Ji are also coming on this occasion as Chief Guests. The Speaker requested all the Members of the House that they should have to attend the same.

XI. RAISING THE MATTER IN REGARD TO NOT INFORMING THE ARRIVAL OF THE HON'BLE GOVERNOR IN THE HOUSE.

Shri Ishwar Singh, a Member from the Jannayak Janata Party, raised the matter in regard to not informing the arrival of the Hon'ble Governor in the House today. The Speaker asked the Member that the information in this regard had already been given in the House yesterday.

XII. DISCUSSION ON THE GOVERNOR'S ADDRESS.

Shri Kanwar Pal, M.L.A. while moving the motion:-

"That an Address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today on the 5th November, 2019 at 10.30 A.M.'"

and spoke for 29 minutes

Shri Ishwar Singh, M.L.A. seconded the motion and spoke for 13 minutes.

Shri Narender Gupta, a Member from the Treasury Benches, spoke for 03 minutes.

Shri Bhupinder Singh Hooda, Dr. Raghuvir Singh Kadian and Rao Chiranjeev, Members from the Indian National Congress Party spoke for 12, 09 and 04 minutes respectively.

Shri Abhey Singh Chautala, Member from the Indian National Lok Dal, also spoke for 25 minutes.

XIII. INTIMATION REGARDING THE PHOTOGRAPH OF THE MEMBERS.

During the discussion on the Governor's Address, the Speaker informed the House that a photograph of every Member will be clicked in the Committee Room of Haryana Vidhan Sabha till 5.00 P.M. today, hence every Member of the House should have to go in the Committee Room for the same.

XIV ADJOURNMENT OF THE SITTING.

The Speaker announced that the House is adjourned for 45 minutes for Lunch Break.

The House then adjourned at 1.45 P.M. for 45 minutes and re-assembled at 2.30 P.M.

XV. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.

When the House re-assembled, the discussion on the Governor's Address and voting on motion of thanks was resumed.

Shri Aseem Goel, Shri Deepak Mangla, Shri Jagdish Nayar, Dr. Kamal Gupta and Shri Jogi Ram Sihag, Members from the Treasury Benches, spoke for 14, 4, 9, 6 and 6 minutes respectively.

Shri Amit Sihag, Shri Varun Choudhary, Shri Dharam Singh Chhoker, Shri Kuldeep Vats, Shri Neeraj Sharma and Shri Shish Pal, Members from the Indian National Congress Party, spoke for 09, 04, 07, 04, 06 and 04 minutes respectively.

Shri Randhir Singh Gollen, Shri Sombir and Shri Rakesh Daultabad Independent Members, spoke for 4, 1 and 4 Minutes respectively.

The Deputy Chief Minister also spoke for 13 minutes.

The Chief Minister, while replying to the debate, spoke for 80 minutes.

Thereafter, the motion -

"That an Address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today on the 5th November, 2019 at 10.30 A.M.'"

was put and carried.

XVI. WELCOME TO THE MEMBER OF PUJNAB VIDHAN SABHA AND FORMER MEMBERS OF HARYANA VIDHAN SABHA.

During the discussion on the Governor's Address:

- (i) the Chief Minister on behalf of the House, welcomed Shri Amarjit Singh Sandoa, Member of Punjab Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Chief Minister on behalf of the House, welcomed Shri Phool Singh Kheri and Shri Ram Kumar Katwal, former Members of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

The Speaker, with the sense of the House, extended the time of sitting of the House as under:-

- (i) At 2.30 P.M. for 1 hour and 30 Minutes
- (ii) At 4.00 P.M. for 30 Minutes.
- (iii) At. 4.30 P.M. for 30 minutes.
- (iv) At 5.00 P.M. for till the conclusion of the Chief Minister's reply.

The Sabha then adjourned till 10.00 A.M. on Wednesday the 6th November, 2019.

BULLETIN NO. 3
Wednesday, the 6th November, 2019
(from 10.00 A.M. to 10.26 A.M.)

I. MOTION UNDER RULE 15

The Chief Minister moved -

That the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

II. MOTION UNDER RULE 16

The Deputy Chief Minister moved -

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried.

III. NOTICE OF CALLING ATTENTION MOTIONS.

When enquired by Smt. Kiran Choudhry, a Member from the Indian National Congress Party with regard to her Calling Attention Motions regarding various issues, the Speaker informed her that the same have been disallowed as the discussion on these issues have already been taken place in the House at the time of discussion on the Governor's Address yesterday and the reply for the same has also been given by the Hon'ble Chief Minister.

IV. RAISING THE MATTER IN REGARD TO RELEASING THE IMPRISONED PERSONS WHICH WERE ARRESTED DURING JAT RESERVATION AGITATION.

Shri Abhay Singh Chautala, M.L.A. raised the matter in regard to releasing the imprisoned persons which were arrested during Jat reservation agitation and demanded that the Government should consider sympathetically to release them. The Speaker

asked the Member that as no written notice in this regard has been received in advance, hence the reply for the same cannot be given but Shri Abhay Singh Chautala tried to interrupt the proceedings of the House continuously over this issue. In spite of having been asked by the Speaker time and again to take his seat, he did not do so.

The Chief Minister also clarified the position in this regard.

V. WALK OUT

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, present in the House, staged a walk out as a protest against not satisfying with the clarification given by the Chief Minister in regard to releasing the imprisoned persons who were arrested during Jat reservation agitation.

VI. LEGISLATIVE BUSINESS

1. The Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019.

At 10.16 A.M., the Deputy Chief Minister introduced the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill, 2019 and also moved-

That the Haryana Service of Engineers, Group A, Public Works (Buildings and Roads) Department (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for a while.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2019.

At 10.21 A.M., the Deputy Chief Minister introduced the Haryana Goods and Services Tax (Amendment) Bill, 2019 and also moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause (2) of Clause 1 was put and carried.

Clauses 2 to 22 were put together and carried.

Sub Clause (1) of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

VII. INTIMATION IN REGARD TO ATTENDING THE SPECIAL COMMEMORATIVE SESSION OF PUNJAB VIDHAN SABHA ON THE OCCASION OF 550TH PRAKASH PARV OF GURU NANAK DEV JI.

The Speaker informed the House that after the adjournment of the Session, all the Members of the House will move to attend the special Commemorative Session of Punjab Vidhan Sabha today on the occasion of 550th Prakash Parv of Shri Guru Nanak Dev Ji.

The Sabha then adjourned sine die.
